

[Shrimati Yashoda Reddy]

case of the Himachal Pradesh Bill, I can understand it. But why permission has been given in the case of the Indian Telegraph (Second Amendment) Bill, 1970, which is not of that much importance. Every week this is happening. I want to know why the government is interested in defying the Chair. Last time I raised it and I am raising it again today, not because it is of importance to me. But certainly it is important to the House. Let us know why the Chairman has given the permission.

MR. DEPUTY CHAIRMAN: Does the Minister want to say anything?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (PROF. SHER SINGH):

The Bill has been circulated already.

SHRIMATI YASHODA REDDY: Not before 48 hours. The Minister is wrong. He is not correct, to use a more parliamentary expression. There should be two clear days.

SHRI LOKANATH MISRA (Orissa): The inefficiency of the government should not be condoned so easily.

MR. DEPUTY CHAIRMAN: They hon. Minister wanted to bring this Bill before the House....

SHRIMATI YASHODA REDDY: What is the reason?

MR. DEPUTY CHAIRMAN: They could have circulated copies of the Bill two or three days earlier. There should have been no difficulty at all for doing that. Now, the Bill had been circulated yesterday. And if it is not introduced, they will have to reprint the whole Bill because the title of the Bill relates to 1970. This will have to be changed necessitating the reprinting of the whole Bill. That is why perhaps the Chairman has given the permission.

SHRI LOKANATH MISRA: We will pardon the Government.

PROF. SHER SINGH: Thank you. Sir, I move for leave to introduce a Bill further to amend the Indian Telegraph Act, 1885.

*The question was put and the motion was adopted.*

PROF. SHER SINGH: Sir, I introduce the Bill.

### REFERENCE TO REPORTED INTERFERENCE BY FOREIGN POWERS IN A BYE-ELECTION IN PUNJAB

SHRI LOKANATH MISRA: (Orissa): Sir, I want to raise a matter, even if the Chairman would not like me to raise it. But on this particular point, the entire opposition is with me. They feel, Sir.... The entire Opposition feels that in view of the fact....

*(Interruptions)*

SHRI N. G. GORAY (Maharashtra): I do not know what is going to happen.

MR. DEPUTY CHAIRMAN: What is it, please? Has the Chairman given permission?

SHRI LOKANATH MISRA: Sir, you will give the permission if you know what it is.

MR. DEPUTY CHAIRMAN: I do not know whether the Chairman has given the permission.

SHRI LOKANATH MISRA: The point is this....

*(Interruptions)*

SHRI AKBAR ALI KHAN (Andhra Pradesh): Just a minute, Mr. Misra. My submission is, you see, the general procedure is that the Order Paper should be followed unless you take the permission of the Chair.... *(Interruptions)*. You have taken the permission?

SHRI LOKANATH MISRA: For your information, on this question we are not worried about the procedure, but we are worried about the security of this country first of all, not about the procedure. Sir, the point

is that the General Secretary of the Akali Dal has sent a telegram to Shri V. V. Giri, the President and to the Chief Election Commissioner, saying that two of the Russian Embassy vehicles, bearing 'C D' marks, have been going on propagating in favour of the Congress (I) candidate in a constituency in the Punjab.... (Interruptions). Kindly listen to me, MR. DEPUTY CHAIRMAN: You have mentioned it to the Chair?

(Interruptions)

SHRI LOKANATH MISRA: Sir, kindly listen....

SHRIMATI YASHODA REDDY (Andhra Pradesh) Sir, a foreign government is involved....

(Interruptions)

MR. DEPUTY CHAIRMAN: I do not know whether the Chairman has allowed it.

SHRI LOKANATH MISRA: Sir, the Chairman may not allow it.....

(Interruptions)

श्री राजनारयण (उत्तर प्रदेश) :  
देखिये इसमें चाहे चेयरमैन एलाऊ करें या  
न करें हम चेयरमैन को बात को महत्व नहीं  
देते। अगर ऐसा है तो उस एम्बेसी पर धावा  
बोला जाये और उसको देश से निकाल कर  
बाहर किया जाये।

SHRI LOKANATH MISRA: What does this prove, Sir?....

(Interruptions)

MR. DEPUTY CHAIRMAN: Order, order please.

SHRI LOKANATH MISRA: Sir, the Chairman may not enjoy the privilege of doing no wrong and therefore....

SHRIMATI YASHODA REDDY: Sir, on a point of order.

SHRIMATI PURABI MUKHOPADHYAY (West Bengal): Sir, on a point of order.

SHRI LOKANATH MISRA: I have given a Calling-Attention Motion and that was rejected. Therefore, I sought his permission and he said, 'No'. But such a kind of thing cannot go unnoticed in this country. The

Akali Dal is in power in that particular State. Sir, the Akali Dal is in power in that State.

MR. DEPUTY CHAIRMAN: All right. Be brief.

SHRIMATI PURABI MUKHOPADHYAY: Sir....

SHRI LOKANATH MISRA: All right, Sir. Let her say.

SHRIMATI PURABI MUKHOPADHYAY: Last time, Sir, you may remember, I wanted to raise an issue of very great importance in this house and I was prevented from doing it.

SHRI LOKANATH MISRA: What was it?

SHRIMATI PURABI MUKHOPADHYAY: I sought the ruling of the Chair and on that you said that without the previous permission no new matter, no new calling-Attention Motion or no other matter could be mentioned here. I want your specific answer, Sir. Has that Member, that hon. Member, taken your permission before you came to this House either from you or from the Chairman? I rise to protest against the manner in which you discriminate between Members and Members and you allow them to raise it. But when I rose to raise a matter, you did not allow me. This is my complaint, Sir.

SHRIMATI YASHODA REDDY: Sir, on a point of order. I want a ruling from the chair. Here is an incident involving an entirely domestic matter and where the ruling group of that area, the Akali Dal, has sent a telegram to the President and the Prime Minister that a foreign Government is interfering in the elections of that State. Is it not a matter which should be taken cognisance of by this House? What is the procedure? What are we here for? What are the principles under which the Rajya Sabha allows a Calling-Attention Motion and what are the rulings by which the Calling-Attention Motions of Shri Lokanath Misra and a Member from my party were not allowed? ..(Interruptions) It is an internal matter and an external Government is interfering.

श्री राजनारायण : क्या यह प्वाइंट आफ आर्डर है ?

MR. DEPUTY CHAIRMAN: Order, order, please. Please sit down, Mr. Yajee.

SHRI MAHAVIR TYAGI (Uttar Pradesh): Sir, on a point of order.

As regards this question, although it is very important, unless it is an item on the Agenda, its merits cannot be discussed. Surely, the matter is too serious for us to bear and the House has got a right to insist on the Chair to allow it. But the discussion can be only if it is allowed (*Interruptions*). We want to record our sentiments that the matter is too important. So the Chairman or the Deputy Chairman must also respect the sentiments of the House.

श्री राजनारायण : आन ए प्वाइंट ऑफ आर्डर ।

श्री उपसभापति : राजनारायण जी, दो प्वाइंट आफ आर्डर हो गये उनके ऊपर मुझे तो कुछ कहने दो ।

SHRI A. P. CHATTERJEE (West Bengal): Sir...

MR. DEPUTY CHAIRMAN: You know the procedure very well. Points of order have been raised. Don't you want me to say anything?

As pointed out by Mr. Lokanath Misra, there are a number of notice of Calling Attention every day and it is very difficult for the Chairman also to select. As hon. Members are aware, Calling Attentions are being admitted every day. Every day we have been discussing them.... (*Interruptions*). As pointed out by Tyagiji, in view of the importance of the matter, that should have been mentioned in this House. Now it has been mentioned in this House and I think the views of the hon. Members will be taken into consideration by the Government....

THE LEADER OF THE OPPOSITION (SHRI S. N. MISRA): The

House must know about the exact nature of the matter. And if we are convinced that it is a serious enough matter, we will take it up, even after suspending the Rules.

श्री राजनारायण : श्रीमन्, प्वाइंट आफ आर्डर । मेरा प्वाइंट आफ आर्डर यह है, जरा सुन लीजिये ।

श्री कल्याण चन्द (उत्तर प्रदेश) : दो तीन प्वाइंट आफ आर्डर्स हो गये फिर भी प्वाइंट आफ आर्डर ।

श्री राजनारायण : मैं जानना चाहता हूँ कि जब इस देश की सार्वभौम प्रभुसत्ता को चुनौती दी जाती हो, जब इस देश की स्वतंत्रता खतरे में हो, जिसकी आजादी को हासिल करने के लिये न मालूम हम लोगों ने क्या-क्या कुर्बानियाँ कीं तब क्या इस समय इस प्रश्न से कोई दूसरा महत्वपूर्ण प्रश्न हो सकता है इस सदन के लिये । इसलिये मैं चाहूँगा कि इस सदन के जितने नियम हों, उन नियमों को स्थगित कर के पहले इस पर चर्चा हो । मैं यह आपकी इजाजत से प्रस्ताव लाऊँगा और मैं चाहता हूँ कि सदन यह समझे कि यह कितना गम्भीर विषय है । मैं अपने भाई शीलभद्र जी से विनम्रता के साथ हाथ जोड़ कर विनती करूँगा कि जरा वह विषय की गम्भीरता को सुनें ।

श्री उपसभापति : पढ़ने की जरूरत नहीं है जो प्वाइंट आफ आर्डर था कह दिया ।

श्री राजनारायण : सुन लीजिये । मैं यह कहना चाहता हूँ । अगर बीच में इस तरह से इंटरफियरेंस करेंगे, तो चलना मुश्किल हो जायगा ।

श्री उपसभापति : इंटरफियरेंस का सवाल नहीं है, आपने प्वाइंट आफ आर्डर रोज़ किया और उसको कह दिया ।

श्री राजनारायण : सुनिये, मैं कोई पागल हूँ ।

श्री उपसभापति : जब कोई गलती करता है तो, बताना है ।

श्री राजनारायण : मैं कोई पागल नहीं हूँ ।

श्री उपसभापति : आपने प्वाइंट आफ आर्डर रेज किया, वह हा गया ।

श्री राजनारायण : आप ही बोलिये, आप ही बोलिये ।

श्री उपसभापति : आप देखिये, आपने कहा कि महत्वपूर्ण सवाल है ।

श्री राजनारायण : आपने आदत डाली हुई है कि जब मैं बोलता हूँ तो खड़े हो जाते हैं ।

श्री उपसभापति : आप सुनिये तो । आपने महत्वपूर्ण सवाल पर ध्यान आकर्षित किया, आपने प्वाइंट आफ आर्डर रेज किया, आपने कहा कि सारे रूल को, हाउस के सारे रूल को अलग रख कर के यह डिसकस करना चाहिये । आपने यह कहा ।

श्री राजनारायण : क्यों ?

श्री उपसभापति : आपने यह मांग की है, आपका प्वाइंट आफ आर्डर हो गया । आप बैठिये । प्लीज सिट डाउन । आपका प्वाइंट आफ आर्डर क्लीयर हो गया । अब आगे मत बोलिए। (Interruptions) मिस्टर याजी प्लीज । आपका प्वाइंट आफ आर्डर क्लीयर हो गया ।

श्री राजनारायण : क्लीयर नहीं है ।

MR. DEPUTY CHAIRMAN: The matter is very important as you say and you wanted to suspend all the Rules of the House and consider this question. That is all.

श्री राजनारायण : कौन क्वेश्चन ब्रूट क्वेश्चन ? अगर मैं वह हूँ कि...

श्री उपसभापति : जो क्वेश्चन आपने कहा वही कह रहा हूँ ।

श्री राजनारायण : मैंने कहा ही नहीं । मैंने केवल यह कहा कि इम्पार्टेंट है । हमारे सदन के सदस्य भी तो सुनें और समझे कि इम्पार्टेंट है कि नहीं है । तो फिर सुनिए...

श्री उपसभापति : लोकनाथ साहब ने जो कहा वही प्वाइंट है । उसमें कोई और बात नहीं है ।

SHRIMATI PURABI MUKHOPADHAYAY: That day the whole discussion was expunged on the ground that whatever was discussed was done without the permission of the Chair. May I know whether you have allowed this discussion in which case we have also to participate in the discussion.

श्री राजनारायण : देन दिस हाउस बी अबालिस्ड—इस सदन को भंग कर दिया जाए तो काम होगा । इस देश की आजादी को खतरे में नहीं जाना चाहिए ।

श्री शीलभद्र याजी (बिहार) : प्वाइंट आफ आर्डर ।

श्रीमती विद्यावती चतुर्वेदी (मध्य प्रदेश) : माननीय सदस्य ने जो प्वाइंट आफ आर्डर उठाया, उसमें नियम संबंधी आपत्ति यह है कि उसके मानी यह नहीं है कि आप सारी बातों को रेज करें। वह नियमों के अनुसार ही कर सकते हैं ।

श्री शीलभद्र याजी : हमारा प्वाइंट आफ आर्डर एक दम साफ है । आपसे परमिशन लिए बिना इन लोगों ने सवाल उठाया है । लोकनाथ मिश्र जी जो रिएक्शन के प्रतीक हैं, रशिया को बदनाम कराने के लिए...

श्री लोकनाथ मिश्र : वह हमको क्या बोलते हैं आप सुन रहे हैं कि नहीं, हमको रिएक्शनरी कहते हैं । ये तो खुद रशिया से पैसा लेते हैं, पैसा खाते हैं ।

श्री शीलभद्र याजी : उन्होंने रशिया को बदनाम करने के लिए, उसके साथ हमारी दोस्ती में खलल डालने के लिए, यह रिएक्शनरी ग्रैंड एलायन्स किया है...

SHRI LOKANATH MISRA: Will you allow him to abuse me?

श्री राजनारायण : आप शील भद्र याजी को रोक नहीं सकते । आप इनको नहीं रोकेंगे, हमको रोकेंगे । क्या मजाक कर रहे हैं ।

श्री उपसभापति : राजनारायण जी, आप बैठिए ।

You have raised the point. The Government is aware of it now.

SHRI LOKANATH MISRA: The matter is important. In view of the fact that the Communists are with the minority Government of Shrimati Indira Gandhi, the Russian Embassy is feeling emboldened and it gradually taking more part in the internal affairs of this country and they have even the courage to interfere with the elections.

(Interruptions)

SHRI BHUPESH GUPTA (West Bengal): Let the Government come out and nail down the lie. It is malicious lie. The Government should come out. Before this kind of lies are spread that the Russians are interfering in our elections the Government must come out....

(Interruptions)

MR. DEPUTY CHAIRMAN: Order, order.

SHRI BHUPESH GUPTA: I did not speak. The moment he brought in the Communists I got up.

श्री महावीर त्यागी : अगर इस चीज के बारे में तहकीकात करने के बाद गवर्नमेन्ट इस पोजीशन में हुई कि उमे मालूम हो कि यह खबर झूठी है, तो गवर्नमेन्ट यह ऐलान कर दे कि यह खबर झूठी है । अगर गवर्नमेन्ट हमको इसके बारे में खबर कर दे तो सबको तसल्ली हो जाएगी ।

श्री एस० डी० मिश्र (उत्तर प्रदेश) : इसकी इंडिपण्डेन्ट इन्क्वायरी होनी चाहिए गवर्नमेन्ट की रिपोर्ट से संतुष्ट नहीं होंगे ।

Misra, you have drawn the attention of the Government.

MR. DEPUTY CHAIRMAN: Mr.

SHRI LOKANATH MISRA: The report says:

"The ruling Akali Dal has protested to the President and the Election Commissioner against what it has described as open foreign interference in the by-election for the Anandpur Sahib Assembly seat scheduled for December 20".

Now, Sir, if this is any indication of the events to come, a mid-term election is in the air. And supposing the Russians interfere in a massive way in the elections in favour of Congress (R), what will happen to this country? Therefore we want a categorical reply. This is a very serious matter. This must be gone into. There must be a judicial probe, a judicial inquiry, into this allegation.

SHRI BHUPESH GUPTA: Now again it is Mr. Rajnarain. Then you follow the principle of parties. Now have Mr. Rajnarain. Then there are others, that way. Now the point is that my friend, Mr. Rajnarain, always gets up. Then it must be from that bench. Begin from that bench. It is the first party. Then proceed to the second party, then third party, then fourth party, then fifth party, then sixth party, and so on.

MR. DEPUTY CHAIRMAN: Mr. Rajnarain, I have called Mr. Bhupesh Gupta.

श्री राजनारायण : श्रीमान्, मैं यह जानना चाहता हूँ और हमारा प्वाइंट आफ ऑर्डर यह है कि इस प्रश्न को अनावश्यक बुद्धिमत्ता का परिचय देकर टाला नहीं जा सकता है । मैं यह कहना चाहता हूँ कि इस देश के सामने इस समय इससे बड़ा कर और कोई दूसरी समस्या नहीं है । इसमें लिखा है :

"The Russian Embassy organised a cinema show to collect crowds for a meeting, which was addressed

by Congress (N) and CPI leaders", he said.

वहाँ पर एम्बेसी सिनेमा कर रही है ताकि भीड़ जुटे और इन्दिरा कांग्रेस, भारतीय कम्युनिस्ट पार्टी और भूपेश गुप्त वहाँ पर जाके एड्रेस करे। मैं श्री भूपेश गुप्त से यह जानना चाहता हूँ कि रशियन एम्बेसी का वहाँ पर सिनेमा दिखलाने का यही मतलब है ? क्या यह भारत की सर्व प्रभुता सम्पन्न का विरोध नहीं है। जब कोई एम्बेसी भारत के आन्तरिक मामले में इस तरह से हस्तक्षेप करती है, तो इस सदन को और सरकार को पूरा अधिकार होना चाहिए कि उस एम्बेसी के सारे दफ्तर वहाँ पर बन्द कर दे। मैं आज इस महत्वपूर्ण मामले को उठा रहा हूँ और कोई चाहे उठाये या नहीं, मगर इस सदन की कार्यवाही चल नहीं सकती है, अगर हम देश के प्रति वफादार है। अगर हमें हाउस के प्रति भक्ति है तो सबसे पहले हमें इस विषय पर बहस करना चाहिए और पूरी जानकारी कर लेनी चाहिए कि आज रशियन एम्बेसी किस तरह से हमारे देश की आन्तरिक राजनीति में हस्तक्षेप कर रही है। इसलिए मैं आपके द्वारा सदन के सम्मानित सदस्यों से निवेदन करना चाहूँगा कि सदन के सम्मानित सदस्य इस संबंध में कुछ कार्यवाही करें। इस सदन का और सारा कार्यक्रम स्थगित कर दिया जाये। और रशियन एम्बेसी अपने अधिकार सीमा के बाहर जाकर जिस तरह से भारत के आन्तरिक चुनावों में हस्तक्षेप कर रही है उसका विरोध यह सदन एक श्वर में करे। इसलिए मैं कहना चाहता हूँ कि आज सदन की सारी कार्यवाही स्थगित करके इस मामले पर विचार करे।

MR. DEPUTY CHAIRMAN: Now Mr. Bhupesh Gupta, do you want to say anything?

SHRI BHUPESH GUPTA: Now, Sir here is a report which has appeared in which it has given many things in addition to the thing under dispute. My friend was just now talking about

a certain paper which, according to him, has given a wrong report about the matter. May be it is so. Now, this paper, he is entitled to it.

SHRI LOKANATH MISRA: That is a Russian publication.

SHRI BHUPESH GUPTA: If you want to talk like this, I will also talk like his. If you shout like this, then I shall ask my friends, "let us shout". Now it has to be clarified. Let us not draw from it all the political conclusions that we have arrived at. First of all, Sir, I would ask the Government, since it has been alleged by an hon. Member of the House that the Chief Minister of Punjab has sent a telegram, . . .

SHRI LOKANATH MISRA: I did not say "Chief Minister".

SHRI BHUPESH GUPTA: Who is it then?

SHRI LOKANATH MISRA: I said "the ruling party". and it is the Akali Dal.

SHRI BHUPESH GUPTA: Now I hear the real thing. Anyway, let me proceed on the basis that it is "the ruling party". Now, whatever he has said, he is entitled to say that and he is entitled to correctly put it. Well, it is the ruling party, the Akali Party, in the Government. Now the Chief Minister of the Akali Dal should be asked to say what he has got to say in this matter. If the Chief Minister makes such an allegation that the Russian embassy people are doing such things, surely it should be investigated and if the Chief Minister is found wrong, as having made wrong allegations, the Congress Party should immediately withdraw support from the Akali Dal and the Chief Minister should fall. Because if the Akali Dal makes such false allegations against a friendly nation and if this Government supports the Akali Dal we are entitled to say that they are morally wrong, politically wrong and . . .

SHRI RAJNARAIN: And you should withdraw your support for the Indira Government. (*Interruptions*).

SHRI BHUPESH GUPTA: I shall never do it to please you. Mr. Rajnarain should know very well that if he joins with the Rightist parties . . .

SHRI RAJNARAIN: There is no one more rightist than you, there is no one more reactionary than you; there is no greater traitor than you and your party.

SHRI BHUPESH GUPTA: I know my party. But if you are joining. . .

SHRI RAJNARAIN: You are rightist; you are reactionary; you are collaboration with the rightists. (*Interruptions*). गवर्नमेंट की चटुकास्ता क्रान्तिकारी नहीं करते। तुम राइटिस्ट हो।

SHRI BHUPESH GUPTA: Mr. Deputy Chairman, are you going to listen to me or not, I am not accusing the Socialist Party; I am dealing with this matter but if my friend, Mr. Rajnarain, brings in my party certainly I have to say something about his party also.

श्री राजनारायण : इसमें लिखा है कि सी० पी० आई० लीडर ने . . .

SHRI BHUPESH GUPTA: Why are you attacking it? I am not mentioning Mr. C. B. Gupta here.

SHRI RAJNARAIN: You are a pigmy before Mr. C. B. Gupta. You were a traitor when he was a freedom fighter. (*Interruptions*). आप कहते हैं कि हम राइटिस्ट्स से एलाइन्स नहीं करते. . . .

श्री उपसभापति : राजनारायण जी, सुनो तो।

SHRI BHUPESH GUPTA: I am not going to sit down I would not allow this.

MR. DEPUTY CHAIRMAN: Mr. Rajnarain this is not good that you go on interrupting. You allow Mr. Bhupesh Gupta to continue please. Mr. Bhupesh Gupta is on his legs and nobody should interrupt him.

श्री राजनारायण : जाको पिया माने नही सुहानिगन नाम। भूपेश गुप्त इन्दिरा के लिए सुहागिन हैं, इस सदन के लिए नहीं हैं।

SHRI BHUPESH GUPTA: Mr. Rajnarain has been bringing in the Communist Party and has accused us of supporting the Congress. This discussion surely was not about the Communist Party or the Socialist Party or the Swatantra Party supporting some other party. Every party is free to support any other party. My friend, Mr. Rajnarain, should be a little quiet. The discussion was whether a foreign embassy was interfering in our election.

SHRI RAJNARAIN: You are right; go ahead.

SHRI BHUPESH GUPTA: I am always right. A serious allegation has been made. If Mr. Rajnarain objects to my supporting the Akali Dal or the Congress he can quarrel with me but today that is not the subject before us. (*Interruptions*). Here it says that the embassy organised cinema shows to collect crowds for meetings which were addressed by Congress (N) and CPI leaders. Surely it does not follow from it; I do not know whether it is factually true or not. Here it is a question of any cinema house participating in the election. I am not going into it; I am not giving a judgment. But this is what has appeared in the papers and I would ask that Mr. Om Mehta should listen; I am not saying anything for or against what has appeared in the paper. Mr. Om Mehta should immediately convey to the Government that this report has been brought to the notice of the Government and one of my esteemed friends, Mr. Lokanath Misra, has even alleged that 'he allega-

tion has come from the ruling party in Punjab, which is the Akali Dal that the Russian Embassy people are interfering in the elections. Hence it stands to reason that the Prime Minister or the Home Minister, whoever he or she may be should immediately get in touch with the Chief Minister of Punjab and find out the facts from him and make a statement. If the Akali Dal makes a statement and the Chief Minister owns it up and the facts are found to be wrong to the satisfaction of Parliament and the Government, then the Congress Party should immediately withdraw support from the Akali Dal. If, however, the facts are correct—I can never imagine the Russians will do such a thing, but theoretically I am saying that—certain steps should be taken. This is the position. The true position you have to find out. Either it is true or it is false. If it is false, it should be dealt with and the Akali Dal should be taken to task in this matter. The Chief Minister should be asked. If he says that the statement is wrong, he should take disciplinary action against the Akali Dal leader—the man who had sent such a telegram and so on. That is how we should deal with it. As far as my friend, Mr. Rajnarain, is concerned. . . . (Interruptions).

**SHRI A. P. CHATTERJEE:** What about our question?

**SHRI BHUPESH GUPTA:** Only thing, before I sit down, is that for the life of me I would never believe that the Russian Embassy people are going to interfere in CD cars or otherwise for the ruling party.

**SHRI S. N. MISHRA:** This is indeed a grave matter and there could not have been a better subject for urgent discussion in the House than this. It indeed represents a threat to democracy, which is no less a threat to the centre and circumference of existence and if democratic elections are going to be influenced in this manner, if there is any truth in this allegation, then it is certainly a matter of the gravest im-

portance that must be considered by the House without any delay. Now, Sir, this has also to be viewed in the context that elections are going to come off in a day or two and by that time the horses would have left their stable. We are going to recess tomorrow and we are going to adjourn *sine die* tomorrow. How is this House going to take up this matter for proper consideration if we do not take it up today? Meanwhile you will also recollect that in the past there have been allegations as to how the radio and the newspapers of a particular country are influencing the domestic politics of this country and I have on one occasion submitted to this House that this is indeed a very serious thing that now an external component is introduced into the domestic politics in order to shift the balance in favour of the ruling party. This is exactly the proposition with which we are grappling just now, whether an external component should be introduced into the domestic politics to shift the balance in favour of the ruling party. We have also heard in the past that there have been allegations that some countries which possess vast amounts of funds are injecting their funds, rupee resources, into the elections. In fact, the Government went into this matter and we are awaiting the report from the Government and also the action they propose to take in this respect. Then, Sir, there is a third aspect. There are newspapers in this country which are being influenced through advertisements by foreign countries. Now, if newspapers are influenced, if in the elections vast amounts of resources are injected and if publicity materials and even vehicles and equipment are being made available—cinema shows which they arrange and so on—I really do not know how things are going to take shape in future and how democracy is going to survive in this country. Therefore my humble submission would be that we cannot remit this matter to the care of the Government and no amount of assurance would do from this aggressively partisan Government, whom we suspect,



[Shri S. N. Misra]

and not only suspect, but now the dangers are coming out into 1 S.C. the open. They are coming out into the open. Here are instances. We would not take the words of this Government whom we suspect to be completely under the influence of a foreign country. Let there be no doubt about it.

SHRI MAHITOSH PURKAYASTHA (Assam): Why do you say that? You cannot say that. You must withdraw it.

SHRI S. N. MISHRA: Therefore, my submission is . . .

SHRI MAHITOSH PURKAYASTHA: He cannot accuse the Government as being under foreign domination. He is an agent of the CIA. That is why he is saying that.

SHRI BHUPESH GUPTA: Are you discussing this subject? Then I have much to say

SHRI S. N. MISHRA: I am making my submission . . .

(Interruption)

SHRI MAHITOSH PURKAYASTHA: You are an agent of the CIA.

MR. DEPUTY CHAIRMAN: Let us listen to what he has to say.

SHRI S. N. MISHRA: I have to make my submission . . .

SHRI MAHITOSH PURKAYASTHA: You cannot say anything which is absolutely untrue.

SHRI S. N. MISHRA: I have to put my remarks in the proper setting.

SHRI MAHITOSH PURKAYASTHA: No, No.

(Interruption).

SHRI S. N. MISHRA: Therefore, my submission is that no assurance from the Government as demanded by my hon. friend Shri Bhupesh Gupta would convince us in this matter. There must be a judicial enquiry into this. We can also take the words of the Election Commission the objectivity of which we have not come yet to doubt. We have not come yet to doubt the objectivity of the Election Commission. Since this matter has also been referred to the Election Commission we would like to have a report from the Election Commission. But at the same time the whole gamut of this matter has to be enquired into by a judicial Commission. If you so will, there may be even a Parliamentary Commission to go into this because if the Parliament of India is not concerned with the fate of democracy. I do not know how democracy would exist in this country.

SHRI N. G. GORAY: Sir, I would like to make two points. The first is I really pity the Chair. Last time it has happened and this time it is happening again. An hon. Member wanted to raise a question. She had approached the Chair. The Chair had disallowed it. When she tried to raise that question, she was prevented from doing so. If you remember, after that incident on that day the Chairman consulted the parties in this House and came to certain conclusions as regards the procedure that is to be followed. Now I find that so far as the decision of the Chair is concerned, which was taken with the approval of the representatives of the various parties, it has no validity at all.

SHRI LOKANATH MISRA: Not at all. You are putting it in the wrong perspective.

SHRI N. G. GORAY: Now today also again the same thing is happening. My friend Shri Lokanath Misra wanted to raise a certain issue which undoubtedly is important, I have no doubt about that. But please try to understand our position. We do not know what question is going to be raised. We do not know whether permission has been granted or not. Now we are told in the House that permission has not been granted, still this matter is not only being raised but it is being discussed in full. We would like to know what is the scope of this discussion. Are we going to discuss the whole issue threadbare or is it that only some sort of attention of the Government is being called to it? I myself after reading this felt very much perturbed. I agree with our Leader of the Opposition that if parliamentary democracy is to be safeguarded, then no foreign interference in our internal elections should be allowed or permitted. About that there is no question in my mind. It is most unfortunate that a proper sort of discussion in a proper atmosphere is not being allowed here.

SHRI S. N. MISHRA: Calling Attention was not permitted . . .

MR. DEPUTY CHAIRMAN: Please do not interrupt.

SHRI N. G. GORAY: What I am suggesting is that if the Chair did not allow a Calling Attention motion to our hon'ble friend. Mr. Lokanath Misra, he could have approached us, and I can assure him even now that at least ten of us would walk into the Chamber of the Chairman and would insist that here should be a full discussion on his matter. Therefore, let us . . .

SHRI S. D. MISRA: We cannot gherao the Chair.

SHRI N. G. GORAY: We can plead with the Chair and we can insist that all of us feel that this is a matter of great importance and,

therefore, proper time should be allowed for this discussion.

Having said this, let me come to the contents of this particular news item. This is really a very dangerous thing. If the Russians are taking so much interest in favour of one party, which happens to be the ruling party here, then I say that this is an encroachment on the sovereignty of the people of India. Therefore, I would like to know from the Government what they have to say in this regard. I am very sorry to notice that in spite of this discussion going on for an hour nobody from the Government is there in the Treasury Benches. I do not know where they have disappeared. I do not know what the Home Ministry is doing. I do not know what the Leader of the House is doing . . .

MR. DEPUTY CHAIRMAN: Mr. Ramaswamy is the Deputy Home Minister. He is present.

SHRI N. G. GORAY: He has come just now. Somebody must have immediately got up there and stated what they know about the whole incident; otherwise, Sir, I would like to point out, this matter is being raised in the House very often. First it was about Radio broadcasts from Moscow. There also it was pointed out, "What can we do? It is an independent body and we cannot stop them." All right. We accepted that plea. After all, we cannot go to Moscow and stop them. But here if in Punjab they are going about in their jeeps propagating on behalf of a particular party and against certain parties, certainly you can stop them. I would, therefore, request you to convey this feeling to the Treasury Benches. Let them come forward tomorrow and let them make a full statement. Most probably just now he is not in a position to make the statement. But tomorrow when the House assembles, let the Home Ministry make a full statement on this issue, and if it does not satisfy us, we should be permitted to raise our points, and we should be allowed a full discussion.

SHRI PITAMBER DAS (Uttar Pradesh): Sir, I listened to what my friend, Shri Goray said. What surprised me was that the Treasury Benches were sceptically vacant. But what surprised me more was that those who were present here were more loyal than the King himself. My friend, Mr. Bhupesh Gupta who, I thought, would probably defend the Russian Embassy, came forward very plainly. .

SHRI BHUPESH GUPTA: No, no. That is very clear. I have nothing to say against the Russian people here. I think it is a lie emanating from the Akali leaders and that lie should be nailed. The Akalis should be denied the Congress support. That is what I demand . . . .

MR. DEPUTY CHAIRMAN: Mr. Bhupesh Gupta, please do not interrupt.

SHRI PITAMBER DAS . . . I am coming to it. It could not be a surprise if Mr. Bhupesh Gupta had defended the Russian Embassy. Even he did not. He came forward with a clear stand that an enquiry should be made and suggested two alternatives: If this is true, this step should be taken, and if this is not true, this step should be taken. I can understand that ....

SHRI BHUPESH GUPTA: Mr. Deputy Chairman, I think my friend is a very learned man. Because it has been raised, I said that the Chief Minister should be telephoned . . . (Interruptions) it is a blatant lie . . . (Interruption). Why are you putting your word in my mouth? . . . (Interruption) . . . I have great regard for my friend . . . (Interruption) He should not misunderstand me I do not attach the slightest importance to this news. It is one of the concoctions of the Akali reactionaries. (Interruptions) The Government must immediately find out the truth. (Interruptions) On the face of it, it is patently false.

SHRI KRISHAN KANT (Haryana): Sir, I have also to say something.

SHRI DWIJENDRALAL SEN GUPTA (West Bengal): Please look to this side also.

MR. DEPUTY CHAIRMAN: Let Mr. Pitamber Das continue.

SHRI PITAMBER DAS: I have no intention of being unfair to Mr. Bhupesh Gupta. I want to give him his due. But what I am saying is that in spite of his having so much faith in the Russian Embassy that they would not do it, he has come down to this stand that 'if this is true, then this course has to be taken, if it is not true, then this course has to be adopted.' As for his not believing the report, it is perfectly understandable, because faith transcends reason. His faith in Russia would certainly compel him to say that. That I can understand. But what I cannot understand is that my friends on that side are not even prepared to listen to this matter, the very name of the Russian Embassy, as if they are their nearest friends, their nearest kith and kin.

(Interruptions)

SHRI DAHYABHAI V. PATEL (Gujarat): Masters.

SHRI BHUPESH GUPTA: I say, this report is inspired by the American agency, CIA.

(Interruptions)

SHRI S. D. MISRA: Sir, you should allow us also to have our say.

MR. DEPUTY CHAIRMAN: Please do not interrupt, Mr. Bhupesh Gupta. Let Mr. Pitamber Das have his say.

SHRI PITAMBER DAS: I have said it not after seeing Mr. Mohan Dharia and Mr. Krishan Kant. I said this after hearing Mr. Yajee and others. Therefore, Sir, if the attitude of the ruling party is that they are going to defend everything about the Russian Embassy, our suspicions are all the more confirmed that this is an action of the Russian Embassy with the connivance of the Government of India. This is what we come to, if this is the attitude of the ruling party. The report says, "The General Secretary of

the Akali Dal, Dr. Jagjit Singh alleged here to-day that the Soviet Embassy had taken an open part in this election." He made a specific allegation and named the persons concerned. He has said that there has been clear interference by a foreign power. What he wants is this. "We want the President and the Election Commission to ascertain the facts through independent agencies." When this particular gentleman . . .

**SHRI KRISHAN KANT:** Sir, I want to say something on that.

**SHRI PITAMBER DAS:** I would like to listen to you. I am anxious to listen to you. But you do not want to say anything out. So, this gentleman wants that the Election Commission should ascertain the facts through independent agencies. Now this is exactly the demand that my friends have put forward. What objection has the ruling party to this demand for ascertaining the facts through independent agencies I do not understand. Therefore, we ask the Government to ascertain the facts and then decide what to do.

**MR. DEPUTY CHAIRMAN:** Mr. Dharia.

**SHRI M. M. DHARIA (Maharashtra):** Mr. Deputy Chairman, Sir, at the outset I must say that when we are conducting our own affairs, any interference, direct or indirect, by any power outside this country must be condemned outright.

**SHRI AKBAR ALI KHAN:** We are all one on that.

**SHRI M. M. DHARIA:** So far as this serious allegation is concerned, it is, of course, for the Government immediately to enquire into the matter and inform the House as to the state of affairs. And if there is any *prima facie* case I would also urge on the Government to get it enquired through an impartial, judicial, enquiry commission because in this country we have witnessed since long that foreign money, whether it belongs to this bloc or that bloc, has grown. It is for us to say that we shall not tolerate its

role in our country. I will go to the extent of saying that if there is any allegation of this type and if there is any help received by anybody or any party from any foreign power, under the election law it should be made a clear disqualification for any person for getting elected. So with regard to this allegation—I do not know the gentleman concerned; I am told he is not the secretary of Akali Dal or whatever it is—I would submit that it is a very serious allegation made by some responsible persons and it is the duty of the Government immediately to enquire into the matter and, as was rightly pointed by Mr. Goray, to make a statement tomorrow regarding the detailed facts. I would also submit that we have been raising this demand very often in this House regarding the part played by foreign money in the elections in this country. It is high time that Parliament took note of it and saw to it that we did not allow any foreign money to come in. We may be having our weaknesses. We may be quarrelling among ourselves. But let us make it clear that so far as Parliament is concerned and so far as the Government is concerned, we shall not allow any sort of interference by any foreign money.

**SHRI KRISHAN KANT:** Sir, when I came here Mr. Pitamber Das was speaking and there can be no two opinions about the use of foreign power. If he remembers, two weeks back, on Friday, when Mr. Om Mehta was reading about programme for the following week, I asked him, "What about the Bill which prohibits the use of foreign money in elections?" I myself asked him that question. Whether there is a mid-term poll or not, the Bill should come to Parliament early so that in the next elections nobody can use foreign money directly or indirectly. As Mr. Dharia said, we have to fight our battles on our own ideology in this country. So with regard to that there can be no two opinions, there can be no difference of opinion. As regards the allegation, I had a talk with many of my friends from the Congress in Punjab and they told me that it is a blatant lie, it is a complete

[Shri Krishan Kant]

lie, it is an atrocious lie, about the use of Russian aid or Russian jeeps or money. The Congress is not in any way connected with them. There is no truth in it and it is all a political propaganda. I was told by them that this Dr. Jagjit Singh was a member of the Pheruman Akali Dal which recently joined the Sant Akali Dal with political motives, but the other people have thrown them out. Recently they have taken action against Dr. Jagjit Singh . . .

SHRI LOKANATH MISRA: Let it be very clear that the source of his information is only the Congress

SHRI KRISHAN KANT: Here I want to deny categorically that there is any collusion or interference or alliance or anything of that kind.

MR. DEPUTY CHAIRMAN: Mr. Krishan Kant, their demand is that a statement should be made by the Government, that the actual position should be stated. What is true or what is not true is not the question now.

SHRI LOKANATH MISRA: His source of information is the ruling party, the Congress Party, in the State. You cannot expect to get the truth from the ruling Congress Party which has been using the Russians..  
(Interruptions)

SHRI KRISHAN KANT: Akali Dal is using our PCC President having an everwhelming support. They are using it with a political motive, for political propaganda somenow to create something so that there is sensation. So this is baseless, this is a blatant lie, an atrocious lie, and there is no case in this. Therefore, we should not go into this thing. I do not know how you allowed it to be raised.

(Interruptions)

SHRI MAHAVIR TYAGI (Uttar Pradesh): According to my friend an inquiry is not necessary....

SHRI KRISHAN KANT: Why do you want to create something out of

a blatant lie? You want to create unnecessary sensation.

SHRI PITAMBER DAS: I would like to tell Shri Krishan Kant that nobody has alleged that the Congress is taking help from them. The allegation is that the Russian Embassy is interfering with the elections. But Shri Krishan Kant, in his speech, did not deny that. He said that the Congress is not taking any help from them. May not be. But the point is that the Russian Embassy is interfering in the elections. He does not deny that.

SHRI BHUPESH GUPTA: Hasn't he said that it is a blatant lie?

श्री नकी राम (हरियाणा) : उपसभा-  
पति महोदय, मेरा प्वाइंट आफ़ आर्डर है ।

श्री उपसभापति : उनका भी प्वाइंट आफ़  
आर्डर है ।

श्री नेकी राम : आपने जो रूलिंग दी  
उसके बारे में कोई आपकी बात नहीं मानता  
है ।

श्री उपसभापति : उनका पहले प्वाइंट आफ़  
आर्डर है । आप बैठिये । आप का बाद में  
होगा । आप बैठिये ।

SHRI DWIJENDRALAL SEN  
GUPTA: Mr. Deputy Chairman, I shall not take very long. I rise to support my friends, Shri Goray and Shri Mohan Dharia. They have made a very constructive suggestion. I also want to say that my good friend, Shri Mahitosh Purakayastha—he is not here—made an observation. If he had been here, I would have requested him to withdraw that observation which he made against Shri S. N. Mishra who is the Leader of Opposition. He is a respected leader. Apart from that, in a parliamentary democracy, Leader of Opposition has got great status—status of respect. Shri Mahitosh Purakayastha said that he was a CIA agent. Probably he did not mean that. It is a disparaging remark. Had he been here, I would have asked him to withdraw it. Since he is not here, I would request you

to expunge that from the records. It should not be in the record. This is the minimum that could be done now.

MR. DEPUTY CHAIRMAN: In this House many hon. Members call others 'Russian agents, Chinese agents' etc.

श्री राजनारायण : अगर कोई कहता है तो उसको आप रोकते हैं। आप उनको कहिए कि वे विदड़ करे।

MR. DEPUTY CHAIRMAN: Does the Minister want to say anything?

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA): Nothing.

SHRI DWIENDRALAL SEN GUPTA: You are the custodian of the House. If you allow such things to go on record, there is no end to it.

श्री इयामलाल यादव (उत्तर प्रदेश) : उपसभापति महोदय, इस प्रश्न पर जैसे विचार दोनों ओर से आये, उनको देखते हुए मैं समझता हूँ कि अब सरकार के सामने कोई और विकल्प नहीं रह जाता सिवाय इसके कि इस प्रश्न पर वह अब जुडिशियल इन्क्वायरी कराये। क्योंकि अब यह बात साफ है कि आप की तरफ से देश के निर्वाचनों में विदेशी पूंजी लग रही है; क्योंकि विदेशी पूंजी अपने देश में रूपों की शकल में रखी हुई है और अनेक रूपों में यहाँ है। आज अखबारों में छड़ले से समाचार छपते हैं और ब्लैक मनी अनेक रूपों में अखबारों को जाता है। इसलिए इसका पता लगाने के लिए इन्क्वायरी होनी चाहिए। आज बैल विशर्स के नाम से अखबारों को रूपा जाता है। तो इस रुपये का पता लगाने के लिए इन्क्वायरी होनी चाहिए। अब रशियन तो अपना प्रभाव डाल रही है। उनका रेडियो प्रचार करता रहता है, इसलिए भी इस मामले की जुडिशियल इन्क्वायरी होनी चाहिए। इसके अलावा भूपेश गुप्त जी बार-बार खड़े हो जाते हैं। मैं समझता हूँ कि इतने सीनियर

मेम्बर हैं फिर भी उन को यह अधिकार प्राप्त नहीं है कि वे हर बार खड़े हो जाया करें। पता नहीं यह उनका कौन सा तरीका है। शायद वे ऐसे ही जनतन्त्र के हामी हैं। मैं समझता हूँ कि उनकी आप के जनतन्त्र में आस्था नहीं है।

SHRI BHUPESH GUPTA: I have a serious complaint against you.

MR. DEPUTY CHAIRMAN: There is a point of order by Shri Neki Ram.

श्री नेकी राम : उपसभापति जी, उधर से एक सवाल उठा है और उस पर आप ने रुलिंग दी है कि गवर्नमेंट उसका जवाब दे। मैं उन वेंचें से पूछना चाहता हूँ कि क्या इस भवन से बाहर जा कर वे यह इल्जाम नहीं लगा सकते ?

श्री एस० डी० मिश्र : लगा हुआ है इल्जाम। अखबारों में यह छप गया है।

MR. DEPUTY CHAIRMAN: Let us see what the Government have to say.

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS AND THE DEPARTMENT OF PERSONNEL IN THE CABINET SECRETARIAT (SHRI K. S. RAMASWAMY): Sir, I have been listening to the discussions from the very beginning very carefully. It is wrong to say that the Government is not represented and we are not following....

SHRI S. N. MISHRA: What is it? We are not....?

SHRI K. S. RAMASWAMY: You had not allowed this discussion, but they wanted the Government to say something. As it has been brought all of a sudden, we don't have notice. But I can only say that I emphatically deny that this Russian influence is being carried on with the connivance of the Government. I can only say that Government is much more interested than anybody else in seeing to it that a foreign power has no influence in the elections in our

[Shri K. S. Ramaswamy]

country and we will inquire into the matter and we will take all precautions to see that our elections are fair and nobody interferes with them.

SHRI BHUPESH GUPTA: Sir, I am on a point of order.

SHRI S. D. MISRA: Sir, on a point of order.

MR. DEPUTY CHAIRMAN: Please sit down. I am on my legs.

SHRIMATI YASHODA REDDY: Sir, on a point of order.

MR. DEPUTY CHAIRMAN: Please sit down, Mrs. Reddy. I am on my legs.

SHRIMATI YASHODA REDDY: Sir, the hon. Minister did not say anything. Here Shri Lokanath Misra said that two telegrams were sent to the President and the Prime Minister and to the Chief Election Commissioner. This is the position. Will the Government come forward and either say whether they have got the telegrams or not or deny knowledge of it or that they would find out what the truth is? That is what we want and not the assurance that they would not take the help of the Russian Embassy. That is what we want.

MR. DEPUTY CHAIRMAN: All right. Please sit down... Please sit down, I have heard your point of view.

SHRIMATI YASHODA REDDY: Will the Government come forward and clarify our point?

SHRI PITAMBER DAS: Yes, whether the telegrams have been received or not.

MR. DEPUTY CHAIRMAN: Two points have been raised. One point has been raised by Shri Goray and Shrimati Purabi Mukhopadhyay and they have rightly pointed out that the persons who believe in the discipline, dignity and decorum of the House... (Interruptions) Please listen.... they suffer because they cannot adopt such methods and therefore, their

point of view is not properly represented and they do not get any chance to express their views.... (Interruptions).... Please listen now. Therefore, as the Chairman has convened a meeting of all the party leaders and we have suggested that we should follow some procedure, I submit that we should try to follow that procedure in future, if not today.... (Interruptions).... Please listen now. Do not interrupt. As pointed out by Shri Goray, if there is any very important question and supposing it is being disallowed by the Chair, all the party leaders can approach the Chairman saying that this is a very urgent matter, a matter of great national importance and that it should be considered by the House or some time should be allotted to discuss the matter or to refer to the matter in the House or to call for a statement from the Government. I think such questions should be discussed and decided in the Chamber and it will be better and it will help me and enable me, not only me, but all the Presiding Officers, to maintain the dignity and decorum of the House.

So far as the second question is concerned, we have seen that there are very strong sentiments on this issue and very strong sentiments..

SHRI BHUPESH GUPTA: Opposite sentiments also.

SOME HON. MEMBERS: No.

MR. DEPUTY CHAIRMAN: Mr. Bhupesh Gupta, when I say 'strong sentiments', I mean strong sentiments.... (Interruptions).... Please listen.. on one issue that certain allegations have been made and what is the actual and correct position and the factual position should be mentioned in this House. Therefore, he has also said and Mr. Dharia has also said and even Shri Krishan Kant has said that it is not true, that it is not correct...

SHRI BHUPESH GUPTA: You cannot interpret my word. I say.

my sentiment is strong in the sense that it is a blatant lie....

(Interruptions)

SOME HON. MEMBERS: No, no...

MR. DEPUTY CHAIRMAN: Order, order, please.

SHRI BHUPESH GUPTA: I know it...

(Interruptions)

MR. DEPUTY CHAIRMAN: Order, order. Mr. Bhupesh Gupta, please listen.

SHRI S. D. MISRA: .... They have the Russian masters. . .

(Interruptions)

MR. DEPUTY CHAIRMAN: Mr. Bhupesh Gupta, you have suggested two alternatives that if the Punjab Government is wrong, action should be taken and you have also said that if the facts are correct, then action should be taken against the foreign power....

(Interruptions)

SHRI BHUPESH GUPTA: No.... You should be corrected, Sir.

MR. DEPUTY CHAIRMAN: Order, order.

SHRI S. D. MISRA: He has said that....

MR. DEPUTY CHAIRMAN: Sentiments have been expressed and opposite sentiments have been expressed. Shri Krishan Kant has given a version and another person has given his own version and therefore, the Government should say what its own version is. As I think strong sentiments have been expressed in this House, the correct position should be mentioned in this House. I hope the Government will take into consideration the views expressed by the hon. Members and try to make a statement on this subject.

SHRI S. N. MISHRA: Sir, on a point of order. Since certain remarks have fallen from your lips about the conduct of the business of the House, I think it my duty to make a few submissions in this regard. We happen to be the largest Opposition Party, and yet we probably get the

shortest possible time during the course of discussions.... (Interruptions). I think this is in my right. Please wait.... (Interruptions). How many are you? .... (Interruptions). Many hon. Members, through interruptions and so on, are able to have a much larger share of time, and we as the largest Opposition Party, just cannot brush it aside. My submission is that we are for the peaceful conduct of the business of the House, we have given sufficient evidence of that. We do want that the House should proceed in an orderly manner. The Chairman will have to be extremely just. We are smarting under a sense of injustice. . .

(Interruptions)

SHRIMATI YASHODA REDDY: Sir...

(Interruptions)

MR. DEPUTY CHAIRMAN: I will ask all the members to sit down.

SHRI BHUPESH GUPTA: Sir, I have no objection...

(Interruptions)

MR. DEPUTY CHAIRMAN: Please sit down. Mr. Bhupesh Gupta, please sit down....

(Interruptions)

SHRI BHUPESH GUPTA: I want to know if a procedure will be followed...

(Interruptions)

MR. DEPUTY CHAIRMAN: The first contention of the Leader of the Opposition is that his Party is not getting its due share of time in the House. I think that allegation is not correct.... (Interruptions). You don't want other Members to interrupt; but you are interrupting me. I am not accusing you. I am only saying that we can go through the records of the House and see.....

(Interruptions)

SOME HON. MEMBERS: Yes....

(Interruptions)

MR. DEPUTY CHAIRMAN: I don't want your support....

(Interruptions)

SHRI S. D. MISRA: You want the whole House's support....

(Interruptions)



SHRI K. S. CHAVDA (Gujarat):  
How can you say like this...  
(Interruptions)

MR. DEPUTY CHAIRMAN: It is not the way of speaking, Mr. Chavda.

SHRI S. D. MISRA: How can you say this?....  
(Interruptions)

SHRI K. S. CHAVDA: To Mr. Bhupesh Gupta you cannot say anything...

SHRI BHUPESH GUPTA: Sir...  
(Interruptions)

MR. DEPUTY CHAIRMAN: So far as the question of allotment of time is concerned, I think the Parties get more than their due share. We have to extend the time of the House because of interruptions. So far as interruptions by individual members are concerned—whether it is Shri Bhupesh Gupta, whether it is Shri Rajnarain, whether it is Shri Dahyabhai Patel, whether it is Shri Chatterjee, whether it is Shri Mishra....

SHRI S. N. MISHRA: No, no....  
(Interruptions)

MR. DEPUTY CHAIRMAN: I am always objecting to every individual member whether he is on this side or he is on that side. I am always appealing to hon. Members that nobody should interrupt while another member is on his legs and addressing the House. I do not want to blame any particular section of the House. This malady is found on all sides of the House, and therefore, if really the hon. Leader of the Opposition is interested in maintaining the dignity and decorum of the House, he should not try to emulate the action of certain others. He should rather advise his Party Members that they should not try to follow others but that they should—in spite of the fact that there are certain individuals who are making interruptions and creating trouble in the House—try to cooperate with the Chair and maintain the dignity of the House.

SHRI S. N. MISHRA: I am always for maintaining the dignity of the Chair and if the Chair does not appreciate it, we are sorry for it.

श्री राजनारायण : श्रीमन्, अगर हम आपका एक मिनट ले लेगे तो आप हमें माफ कीजियेगा। मैं इस समय मिश्रा जी की राय से सहमत नहीं हूँ। मिश्रा जी को समझना चाहिये कि वे लीडर आफ दि अपोजीशन हैं। वे विरोधी पक्ष के नेता विरोधी नेता हैं और चूंकि यह सरकार नालायक है वरना अब तक उनके लिए काफी सहूलियत मुहैया हो जाती। अभी तक उन्हें कमरा मिला होता, सेलरी मिली होती और तरह-तरह की सहूलियतें मिली होती जो कि एक विरोधी नेता को मिलती हैं।

श्री एस० डी० मिश्र : जहां पर हमारी सरकार है, वहां पर विरोधी नेता को इस तरह की सुविधाएं प्राप्त हैं।  
(Interruptions)

श्री उपसभापति : मिश्रा जी और श्री नेकी राम जी आप बैठ जाइये।

श्री राजनारायण : इसमें हमारी मुसीबत है, क्योंकि हम ओबे करते हैं। तो मैं यह कह रहा था कि मिश्रा जी को जिस तरह से अपने दल के अधिकारों की चिन्ता है, उसी तरह से उनको हम सबके अधिकारों की सुरक्षा की चिन्ता होनी चाहिये। अब हमारा प्वाइन्ट यह है कि चूंकि यह प्रश्न देश की आजादी से संबंधित है . . .  
(Interruptions)

श्री उपसभापति : नेकी राम जी आप चुप रहिये। श्री राजनारायण जी इस मामले को आप फिर क्यों उठा रहे हैं जब कि यह तय हो गया है कि मिनिस्टर इसके बारे में स्टेटमेंट देंगे। आपको तब तक तो चुप रहना चाहिये और स्टेटमेंट को सुनने के बाद आप फिर इस बारे में कुछ कह सकते हैं।

श्री राजनारायण : श्रीमन् इस बीच हमने इलेक्शन कमिशन से बात भी कर ली है।

श्री उपसभापति : पहले स्टेटमेंट आने दीजिये; क्योंकि इस मामले में हमने डेढ़ घन्टा बहस कर ली है।

श्री राजनारायण : श्रीमन्, एक बात मैं यह बतलाना चाहता हूँ कि जिस दल के व्यक्ति ने देश की आजादी के लिए खून न बहाया हो, उसकी उतनी कीमत नहीं हो सकती है जब कि देश की प्रभुसत्ता पर हमला हो रहा हो। आपको हमारी स्थिति भिन्न समझनी चाहिये, क्योंकि हम सत्ताधारी में नहीं हैं। आज जो मिनिस्टर बने हुए हैं, वे हमारी कमाई पर बने हुए हैं। हम लोगों ने त्याग किया और ये लोग हमारे त्याग पर आज मिनिस्टर बन हुए हैं।

श्री उपसभापति : राजनारायण जी, इस मामले पर हमने डेढ़ घंटे बहस कर ली है और अब इस पर बहस करना उचित नहीं है।

श्री राजनारायण : श्रीमन्, आप मेरी भावना का खयाल कीजिये, हम पढ़े लिखे हैं, बकालत कर सकते थे . . .

श्री उपसभापति : पौने दो बजने को हो गये हैं और आपको समाप्त करना चाहिये।

सभा के नेता (श्री के० के० शाह) : आपकी एक बात नहीं नहीं है।

श्री राजनारायण : तो मैं यह कह रहा था कि जो अखबार सदन के सदस्यों के बारे में गलत बतानी करता है तो उसके विरुद्ध कोई कार्यवाही सदन नहीं कर सकता है ? मैं आपसे हथ जोड़ कर कहना चाहता हूँ कि पता नहीं कम्युनिस्ट पार्टी हमारे पीछे क्यों पड़ी हुई है। जो अखबार रशिया के पैसे से चलते हैं जैसे पैट्रियट है, लिंक है, मेनस्ट्रीम है, नेशनल हैराल्ड है, ये अखबार हमारे बारे में अशुभ बातें बोल रहे हैं और इसमें आपको हमारी सुरक्षा करनी चाहिये।

15 तारीख के अखबार में पैट्रियट ने बिलकुल झूठा गलत खबर छापी कि हम बिड़ला को कणसेनल रेट पर बिजली दिलवाने की कोशिश कर रहे हैं।

श्री उपसभापति : आपके बारे में हाउस में कुछ कहा गया था, जो पैट्रियट ने दिया ? हाउस के बाहर कोई कहे उसका सवाल यहां कैसे आयगा ?

श्री राजनारायण : वही मैं आपसे कहना चाहता हूँ। क्या यह हाउस में कहा गया था ?

श्री उपसभापति : वह नेशनल इम्पार्टेंस का सवाल है।

श्री राजनारायण : क्या यह नेशनल इम्पार्टेंस का सवाल नहीं है कि इस सदन के सदस्यों के बारे में कोई लफंगा अखबार जो रूसी दलाल है और जो रूसी पैसे पर चल रहा है, वह बिलकुल अनर्गल प्रचार करे ?

श्री एस० डी० मिश्र : वह एण्टी-नेशनल अखबार है।

श्री राजनारायण : वह एण्टी-नेशनल अखबार हमारे बारे में इस तरह प्रचार कर रहा है। मैं आपसे प्रार्थना करता हूँ कि कोई रेमेडी, कोई मार्ग, कोई विधि निकालिए, जिससे इन अखबारों के बारे में चर्चा हो।

दूसरी बात श्री के० के० शाह साहब से कहना चाहता हूँ। श्री के० के० शाह सदन के नेता हैं। जहां तक मुझे याद है, इन्होंने इस सदन में वचन दिया था कि विदेशी पैपैसे से यहां के अखबार चल रहे हैं, विदेशी पैसे से 1967 के चुनाव में बहुत से लोग चुनाए लड़े, उस सम्बन्ध में एक विधेयक लाया जायगा। तीन चार साल बीत गए क्या कारण है कि यह सरकार कहती है कि इन विदेशी धन के प्रभाव और प्रभाव को रोकने के लिए विधेयक ला रहे हैं और बार-बार तमाम अनावश्यक विधेयक आ जाते हैं और इतना अहम विधेयक इस सदन में आ रहा है ? मैं जानना चाहता हूँ कि वह क्यों नहीं आ रहा है ? भाई कृष्ण कान्त जी असत्य बहुत से लोग बोलते हैं तो ऐसा असत्य बोल जिसको लोग समझ लें कि असत्य नहीं है।

श्री कल्याण चन्द : जैसा कि आप बोलते हैं ।

श्री राजनारायण : इसलिए मैं जानना चाहता हूँ नेता सदन से विदेशी धन इस देश की राजनीति को प्रभावित करने के लिए यह सरकार कौनसा मार्ग निकाल रही है अखबारों के द्वारा, विज्ञापन के द्वारा या दूसरे ढंग से ? कोई न कोई रास्ता निकलना चाहिए वरना हो सकता है कि श्रीमती फीरोज़ गांधी लोक सभा का चुनाव कराने के लिए कोई साजिश कर लें और फिर विदेशी पैसा बहने लगे, फिर रशियन एम्बेसी का सिनेमा दिखाया जाने लगे ।

श्री उपसभापति : अब आप बैठिए ।

#### REFERENCE TO A QUESTION OF BREACH OF PRIVILEGE AGAINST 'KERALA KAUMUDI'

SHRI A. P. CHATTERJEE (West Bengal): Sir, I am on a point of privilege. On the 8th November last, almost on the day this Session opened, I wrote a letter to the Chairman that in the 'Kerala Kaumudi', in September, when the Kerala elections were in full swing, they had carried a story that Mr. Bhupesh Gupta had said in an election meeting that the Marxist M.Ps. had opposed the Constitution (Amendment) Bill relating to the princes after taking bribes. Now I wrote about this to the Chairman. The Chairman said that he would enquire and write back to me. Some time later, rather, long afterwards, I got a letter. In that letter the Chairman said to me that Mr. Bhupesh Gupta, in a letter written to the Chairman in response to the Chairman's enquiry, had said that he had never said such a thing at any election meeting. Thereafter, the Chairman said that he did not see any reason to proceed with the matter as far as Mr. Bhupesh Gupta was concerned. But as far as the 'Kerala Kaumudi' is concerned, the Chairman said that he would ask them to say what they had to say in the matter.

Now I got a letter the other day, two or three days ago. The Chairman has said something in that letter, and he has quoted something from the letter by the 'Kerala Kaumudi', and he has said that the 'Kerala Kaumudi' has expressed regret or apology for that and that because the 'Kerala Kaumudi' has expressed regret and apology, therefore he did not want to proceed with the matter.

SHRI S. D. MISRA (Uttar Pradesh): It is wrong.

SHRI A. P. CHATTERJEE: Now I do not understand this hole and corner method under which the entire thing has been dealt with. Sir, if the 'Kerala Kaumudi' has expressed regret or apology, that is to say, if the Kerala Kaumudi, has admitted that it has written it, and the Chairman also, by causing the 'Kerala Kaumudi' to write it in answer to the notice sent by him to them, was *prima facie* satisfied that there was breach of privilege of my party as well as the House, the Chairman had not the power or the jurisdiction to accept this regret or apology in his chamber....

SHRI S. D. MISRA: Quite right.

SHRI A. P. CHATTERJEE: ....and say that he will not proceed with it. He must produce and place it before this House and must await the opinion of the House as to what steps the House would like to take in the matter. The privilege is a privilege of the House.

श्री राजनारायण (उत्तर प्रदेश) : अपनी रूलिंग देने के पहले मेरी बात सुन लीजिए ।

श्री उपसभापति : रूलिंग मैं नहीं दे रहा हूँ । आप बैठिए । Mr. Chatterjee, you are aware of our past cases. There have been a number of such instances when the matter had been referred to the Privileges Committee and if the paper or the individual tendered an apology normally it was held that the